

- (2) G.S.R. 381 (E), dated the 28th May, 2019, publishing the Prevention of Money-laundering (Maintenance of Records) Second Amendment Rules, 2019.

[Placed in Library. For (1) to (2) See No. L.T. 81/17/19]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Forty-second Annual Report and Accounts of the National Institute of Public Finance and Policy (NIPFP), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 130/17/19]

REPORTS OF THE COMMITTEE OF PRIVILEGES

SHRI SHWAIT MALIK (Punjab): Sir, I present the following Reports (in English and Hindi) of the Committee of Privileges:—

- (i) Sixty-sixth Report on the issues pertaining to accessing Call Data Records (CDRs) of Members of Parliament with reference to their Parliamentary Privileges - reconsideration of 61st Report of the Committee of Privileges;
- (ii) Sixty-seventh Report on the issue of breach of privilege arising out of allegedly receiving threatening calls and derogatory messages by a Member as a result of his participation in a discussion in the House;
- (iii) Sixty-eighth Report on the issue of breach of privilege arising out of allegedly making derogatory remarks against Members of Parliament by Sadhvi Prachi, leader of a religious organization; and
- (iv) Sixty-ninth Report on the issue of breach of privilege arising out of allegedly making threatening and defamatory remarks against a Member of Rajya Sabha for making certain statements while participating in a discussion in the House by Sudarshan News TV Channel.

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS) AT BHOPAL, JODHPUR, KALYANI, MANGALAGIRI, NAGPUR, PATNA, RAE BARELI, RAIPUR AND RISHIKESH

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): Sir, I move the following Motion:—

“That in pursuance of Section 4(g) of the AIIMS Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, this House do proceed to elect, in

such manner as the Chairman may direct, one Member from amongst the Members of the House to each of the nine All India Institute of Medical Sciences (AIIMS) at Bhopal, Jodhpur, Kalyani, Mangalagiri, Nagpur, Patna, Rae Bareilly, Raipur and Rishikesh to be members of these nine Institutions, subject to the provisions of the Act.”

The question was put and the motion was adopted.

MS. DOLA SEN (West Bengal): Sir, the issue of 42 PSUs... *...(Interruptions)...*

SHRI MANAS RANJAN BHUNIA (West Bengal): Mr. Chairman, Sir, notice has been given. *...(Interruptions)...*

MR. CHAIRMAN: Will you please sit? *...(Interruptions)...* We are in the process of passing a Motion. Please. I have received... *...(Interruptions)...*

SHRI B.K. HARIPRASAD (Karnataka): Sir, I have given notice under Rule 267. *...(Interruptions)...*

SHRI BHUBANESWAR KALITA (Assam): Sir, please allow me to... *...(Interruptions)...*

MS. DOLA SEN: Sir, the issue of 42 PSUs... *...(Interruptions)...*

SHRI SUKHENDU SEKHAR RAY (West Bengal): Mr. Chairman, Sir, this is an important issue. *...(Interruptions)...*

SHRI MANAS RANJAN BHUNIA: Mr. Chairman, Sir, notice has been given. *...(Interruptions)...*

MR. CHAIRMAN: What is said without the permission of the Chair will not go on record. *...(Interruptions)...* If they sit, I can hear. *...(Interruptions)...* I have received two notices for suspension of Question Hour. *...(Interruptions)...* For the information of Members, one is from Shri B.K. Hariprasad and others, and, the other is from Ms. Dola Sen and others. Of the two notices, one is connected with Karnataka, I am not allowing it; but if the Members wish, I can allow it during Zero Hour. *...(Interruptions)...* Secondly, as far as the issue mentioned by Ms. Dola Sen is concerned, the same issue has been discussed in Zero Hour. *...(Interruptions)...* The same issue was discussed on the very first day of this Session. The same issue has been discussed on the 21st of June. *...(Interruptions)...* As per the Rules, you cannot discuss the same issue twice in the same Session, and, that is why, I have not allowed it. *...(Interruptions)...* There is a Budget Discussion today. *...(Interruptions)...* You can discuss this issue during the discussion on Budget. *...(Interruptions)...* It seems that you have decided not to allow the House to function. *...(Interruptions)...* For thirteen

days, we have functioned very effectively. People are happy. ...(Interruptions)... They are appreciating the work done by Rajya Sabha. ...(Interruptions)... If you have decided to disturb it, then, the House is adjourned to meet at 12 o'clock.

The House then adjourned at six minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

REGARDING RESTORING ORDER IN THE HOUSE

MR. DEPUTY CHAIRMAN: Question No.166. ...(Interruptions)... Shri K.K. Ragesh. ...(Interruptions)...

SHRI K. K. RAGESH: Question No. 166 ...(Interruptions)...

श्री उपसभापति: पहला सवाल ...(व्यवधान)... मेरा आग्रह होगा कि आप सब अपनी-अपनी सीट पर जाएं। ...(व्यवधान)... Well से वापस अपनी-अपनी सीट पर जाएं। माननीय चेयरमैन ने ऑलरेडी Zero Hour में कर्णाटक का मुद्दा उठाने की अनुमति दी थी, लेकिन आप लोग उस पर सहमत नहीं हुए। ...(व्यवधान)... PSUs पर ऑलरेडी इस सत्र में discussion हो चुका है। ...(व्यवधान)... दोबारा उस पर discussion नहीं किया जा सकता। ...(व्यवधान)...

एक माननीय सदस्य: सर, लोकतंत्र खतरे में है। ...(व्यवधान)...

श्री उपसभापति: कोई और बात रिकॉर्ड पर नहीं जाएगी। ...(व्यवधान)... कृपया अपनी जगह पर जाएं, अपनी सीट पर जाएं। ...(व्यवधान)... बहुत शोर हो रहा है, कोई आवाज़ सुनायी नहीं दे रही है। हम लोगों ने पिछले दिनों बहुत अच्छी तरह से काम किया था। ...(व्यवधान)... देश में राज्य सभा में हुई बहसों को लेकर बहुत अच्छी तस्वीर बनी है। ...(व्यवधान)... उस क्रम को आगे बढ़ाएं। ...(व्यवधान)... मेरा निवेदन होगा कि अपनी-अपनी सीट पर वापस जाएं। ...(व्यवधान)... The House is adjourned till 2.00 p.m.

The House then adjourned at one minute past twelve of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

WRITTEN ANSWERS TO STARRED QUESTIONS

Decrease in the number of branches of Commercial banks in rural areas

*166. SHRI K.K. RAGESH: Will the Minister of FINANCE be pleased to state:

(a) whether there is any decrease in the number of branches of Commercial banks in rural areas in the last three years;